

27/4/88

Heard Mr. N.M. Shivkar,

Advocate for the applicant.

Issue notice to the respondents
before admission returnable on
2/6/88. No interim relief is
prayed. However, on 2/6/88 the
respondents are directed to
inform the Tribunal as to
whether the applicant would be
posted to Thane as per
his request which has been
registered as mentioned
in enclosure-3 to the application.

B. C. Gargi
(B.C. Gargi)
V.C.

20.5.1988

Heard the applicant in person. The
applicant requests for allowing
him to withdraw the application.
He has also given ~~an~~ ^a written
application to that request.
Hence the application is
disposed of as withdrawn.

(M.B. MATHANDAR)
H.T.

Notices issued to all
Respondents on dt
10.5.88

88/10/10/88
10.5.88

Notice dt. 10.5.88 was
served on resp. No. 1 on
11.5.88 and to resp. No. 2
on 13.5.88

28/6/88

Order dt. 20.5.88 was
served on applicant
on 6.6.88, resp. No. 1 on
dt. nil, and to resp. No. 2
on 8.6.88.

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